

OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT WITH RESPECT TO THE OPEN OFFER, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

IYKOT HITECH TOOLROOM LIMITED

Registered Office: 131/2, Thiruneermalai Road, Nagalkeni Chrompet, 600044, Chennai, Tamil Nadu, India; Tel: 8828846847; Email: info@iykot.com; Website: www.iykot.com; Corporate Identification Number: L27209TN1991PLC021330

Open Offer by Aspect Global Ventures Private Limited ("Acquirer"), to acquire up to 26,98,298* (Twenty-Six Lakh Ninety Eight Thousand Two Hundred and Ninety Eight) fully paid-up Equity Shares of face value of ₹ 5/- (Rupees Five only) each for cash at a price of ₹ 8.50/- (Rupees Eight and fifty paise only) per Equity Shares aggregating up to ₹ 2,29,35,533/- (Rupees Two Crore Twenty Nine Lakh Thirty Five Thousand Five Hundred and Thirty Three only), representing 26% (Twenty Six Percent) of the Voting Share Capital of the Target Company, to the Public Shareholders of Iykot Hitech Toolroom Limited ("Target Company") pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011") ("Offer" Or "Open Offer").

* The total issued equity share capital of the Target Company, as reflected on BSE was 2,02,80,000 Equity Shares which includes 99,01,931 partly paid-up Equity Shares (which have been fully called up, but not paid-up by the shareholders, hence these partly paid up shares do not carry any voting rights). The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 09, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares, on which basis the Offer Size of 26% has been computed. Further, BSE vide notice no. 20260511-25 dated May 11, 2026 informed that the Target Company has forfeited 99,01,931 Equity Shares. However, corporate action for effecting the forfeiture is still under process as on the date of the Letter of Offer.

This Offer Opening Public Announcement and Corrigendum to the DPS ("Offer Opening Public Announcement and Corrigendum") should be read in continuation of and together with (a) the Public Announcement dated February 24, 2026 ("PA"); (b) the Detailed Public Statement dated March 02, 2026 published on March 04, 2026 in Financial Express (English) all editions, Jansatta (Hindi) all editions, Makkal Kural (Chennai Edition) - being the regional language at the place where the registered office of the Target Company is situated and Mumbai Laksheadpe – Marathi (Mumbai Edition) - being the place of stock exchange at which Equity Shares of Target Company are listed ("DPS"); (c) the Draft Letter of Offer dated March 11, 2026 ("DLOF"); (d) the Letter of Offer dated June 02, 2026 ("LOF") along with Form of Acceptance-Cum-Acknowledgement is being issued by Saffron Capital Advisors Private Limited ("Manager to the Open Offer"), on behalf of the Acquirer in respect of the Open Offer.

This Offer Opening Public Announcement is being issued pursuant to Regulation 18(7) of the SEBI (SAST) Regulations, 2011 and pursuant to changes/amendments as advised by SEBI vide its letter bearing reference no. I/12244/2026 dated May 22, 2026 ("SEBI Letter"). This Offer Opening Public Announcement and Corrigendum is being published in all the newspapers in which the DPS was published.

Capitalized terms used but not defined in this Offer Opening Public Announcement and Corrigendum shall have the meaning assigned to such terms in the PA, DPS, DLOF and/or LOF.

The shareholders of the Target Company are requested to kindly note the following:

- The Offer Price is ₹ 8.50/- (Rupees Eight and Fifty Paise Only), per Equity Share payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph VIIIA (Justification for the Offer Price) on page no. 42 of the LOF.
- The Committee of Independent Directors of the Target Company ("IDC") has recommended that the Offer is in line with the SEBI (SAST) Regulations, 2011 and the same is fair and reasonable. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations, 2011. The recommendations were unanimously approved by the Members of the IDC on June 05, 2026, and published on June 08, 2026, in the same newspapers in which the DPS was published. For further details, please see IDC recommendation as available on the website of BSE at www.bseindia.com and is expected to also available on the website of SEBI at www.sebi.gov.in.
- The Open Offer is a mandatory offer being made under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 to the Public Shareholders of the Target Company.
- The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. There was no competing offer to the Open Offer and the last date for making such competing offer has expired. The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.
- The LOF dated June 02, 2026, has been dispatched through electronic mode on June 02, 2026 and physical mode (speed post/registered post) on June, 03, 2026, respectively to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified date, i.e. May 26, 2026. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period.
- Please note that a copy of the LOF along with Form of Acceptance-Cum-Acknowledgement and SH-4 is also available for downloading on the websites of the SEBI, the BSE Limited (BSE), the Registrar to the Open Offer at www.sebi.gov.in, www.bseindia.com, and www.cameindia.com respectively.
- Non-receipt/non-availability of the Form of Acceptance-Cum-Acknowledgement does not preclude an Eligible Shareholder from participating in the Open Offer. Please see the manner of participating in the Open Offer described below in brief. Kindly note that the Open Offer is being implemented by the Acquirer through the stock exchange mechanism made available by BSE in the form of a separate window ("Acquisition Window") in accordance with SEBI (SAST) Regulations, 2011 just other applicable SEBI circulars and guidelines issued by the BSE and the Indian Clearing Corporation Limited ("Clearing Corporation").
- The Eligible Shareholders are required to refer to the paragraph X "Procedure for Acceptance and Settlement of the Offer" on page no. 48 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Instructions for Public Shareholders:

- In case of Public Shareholders holding Equity Shares in dematerialized form:** Eligible Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in the Open Offer, may do so through their respective selling broker(s). Eligible Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The selling broker(s) would be required to mark lien on the tendered Equity Shares and thereafter place an order/bid on behalf of the Public Shareholder using the Acquisition Window of the BSE. Please also read the detailed procedure described in paragraph X (Procedure for tendering Equity Shares held in dematerialised form) on page no. 50 of the LOF.
 - In case of Public Shareholders holding Equity Shares in physical form:** Eligible Shareholders holding Equity Shares in physical form may participate in the Open Offer through the respective selling broker(s) by providing complete set of documents for verification procedure including (i) original share certificate(s); (ii) valid share transfer form(s) i.e. Form SH-4; (iii) duly filled in Form of Acceptance (in case the Public Shareholder has not received the Form of Acceptance, then he/she may make an application on plain paper duly signed by him/her, stating inter alia, full name, address, number of Equity Shares held, and number of Equity Shares being tendered); and (iv) such other documents described in paragraph X on page no. 52 of the LOF. The selling broker shall place a bid using the Acquisition Window of the BSE and provide a Transaction Registration Slip ("TRS") to such Public Shareholder. The selling broker / Public Shareholder should thereafter deliver the original share certificate(s), Form SH-4 and such other documents described in paragraph X on page no. 52 of the LOF to the Registrar to the Offer at the address mentioned in the LOF so that the same reaches the Registrar to the Offer no later than 5:00 PM Indian Standard Time ("IST") within 2 (Two) days from the Offer Closing date i.e. Tuesday, June 23, 2026. Please also read and follow the detailed procedure described in paragraph X on page no. 52 & 53 of the LOF. Please note that physical share certificates and other relevant documents should not be sent to the Acquirer, Target Company or the Manager to the Open Offer.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the DLOF was submitted to SEBI on Wednesday, March 11, 2026. The final observation from SEBI was received by way of SEBI letter bearing reference no. I/12244/2026 dated May 22, 2026. The comments specified in SEBI's observations letter and other SEBI correspondences and certain changes (occurring after the date of the DPS and DLOF) which may be material, have been incorporated in the LOF. This Offer Opening Public Announcement and Corrigendum also serves as a corrigendum to the DPS, and as required in terms of the SEBI Letter.

10. Key Changes/Updates made in LOF:

Public Shareholders are requested to note the following material updates to the DLOF as included in the LOF in relation to the Open Offer:

- Deletion of the word "Draft" or "DLOF" at all the applicable places in the LOF.
- Replacement of the word "This Draft Letter of offer" or "DLOF" at all the applicable places in the LOF with "The Letter of offer" or "LOF".
- The table of contents has been updated as per respective page nos.
- Revised schedule of activities has been inserted next to original schedule of activities on page no. 4 of the LOF and suitable update pertaining to the dates of the activities has been carried out at the appropriate places in the LOF. Revised schedule of activities has also been incorporated in this Offer Opening Public Advertisement and Corrigendum.
- The LOF has been updated to disclose about the consummation of the Share Purchase Agreement, the appointment of additional directors nominated by the Acquirer, and the resignation of the erstwhile Target Company directors.
- The below note has been updated on various places in the Letter of Offer "LOF":

*The total issued equity share capital of the Target Company, as reflected on BSE was 2,02,80,000 Equity Shares which includes 99,01,931 partly paid-up Equity Shares (which have been fully called up, but not paid-up by the shareholders, hence these partly paid up shares do not carry any voting rights). The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 09, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares, on which basis the Offer Size of 26% has been computed. Further, BSE vide notice no. 20260511-25 dated May 11, 2026 informed that the Target Company has forfeited 99,01,931 Equity Shares. However, corporate action for effecting the forfeiture is still under process as on the date of this Letter of Offer.

- g. Following update has been carried out on the Cover Page:
Tel. No.: 882884684, Email: info@iykot.com of Target Company has been updated.

- Under point 4 of "Note" on cover page –
As per the information available with the Acquirer and the Target Company, there has been no competing offer as on the date of this Letter of Offer. The last date for making such competing offer has expired.
- h. Update as an inclusion has been carried out in the following definitions of "Key Definitions" on page no. 10, 11 & 12 of the LOF as below:

- Acquirer:** The Corporate Identification Number of the Acquirer is U64990MH2017PTC301477.
 - Erstwhile Target Company Directors:** The directors on the Board of Directors of the Target Company immediately prior to the reconstitution of the board of the Target Company on April 27, 2026, viz. (i) Likhitta Dugar, and (ii) Annjana Dugar
 - Erstwhile Target Company Promoters:** Shall mean (i) Likhitta Dugar, (ii) Annjana Dugar, (iii) Padam Dugar, and (iv) Antarkish Dugar.
 - Share Purchase Agreement / SPA:** shall mean the Share Purchase Agreement dated February 24, 2026 executed between the Acquirer, Sellers and the Target Company, pursuant to which the Acquirer has agreed to acquire 35,89,080 (Thirty Five Lakh Eighty Nine Thousand and Eighty) fully paid up Equity Shares of the Target Company constituting 34.58% (Thirty Four Point Five Eight Percent) of Voting Share Capital of the Target Company at a price of ₹ 8 (Rupees Eight only) per Equity Share. The aforementioned shares have been acquired by the Acquirer from the Sellers pursuant to the consummation of the Underlying Transaction on April 24, 2026 and April 27, 2026.
 - Tendering Period:** Wednesday, June 10, 2026 to close on Tuesday, June 23, 2026 both days inclusive.
 - UBO(s):** Ultimate Beneficial Owner(s)
- i. Under paragraph III (A) and (B) – "Background of the Offer" the following point has been updated/-deleted-
- Background of the Offer – point no. 2 on page 10 updated** - The Acquirer has acquired the Sale Shares pursuant to the consummation of the Underlying Transaction on April 24, 2026 and April 27, 2026. Upon the completion of the Underlying Transaction on April 27, 2026, the Acquirer has directly acquired: (a) equity share capital and voting rights in excess of 25% (Twenty Five percent) of the Target Company, and (b) Joint control over the Target Company and became a promoter along with other member forming part of the Promoter who are not parties to the Share Purchase Agreement and non-traceable promoters and has appointed the additional directors on the board of Target Company in accordance and in compliance with the terms of the SPA and Regulation 22(2) of SEBI (SAST) Regulations, 2011 and other applicable laws.
 - Background of the Offer – following point deleted** - The above-mentioned Equity Shares are currently lying in the Demat Account of the Sellers, which shall be transferred to the demat account of the Acquirer in terms of the SPA and in compliance with SEBI (SAST) Regulations, 2011. The duly signed Delivery Instruction Slips are in the custody of Manager to the Open Offer.
 - Background of the Offer – point 5 on page no. 15 has been updated** - The Acquirer has acquired the Sale Shares pursuant to the consummation of the Underlying Transaction on April 24, 2026 and April 27, 2026. Further, pursuant to the completion of the Underlying Transaction on April 27, 2026, the Sellers have ceased to hold any Equity Shares of the Target Company and have relinquished control and management of the Target Company in favour of the Acquirer and have been declassified from the promoter category, in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations, 2015.
 - Background of the Offer – point 6 on page no. 15 has been updated** - The Acquirer has deposited the entire consideration i.e. ₹ 2,29,35,533/- (Rupees Two Crore Twenty-Nine Lakh Thirty-Five Thousand Five Hundred and Thirty-Three only) in an escrow account opened with ICICI Bank Limited payable to the Public Shareholders under this Offer in compliance with the Regulation 22(2) of the SEBI (SAST) Regulation, 2011. Accordingly, the Acquirer has consummated the Sale Shares and also obtained management control in the Target Company on April 27, 2026 subsequent to the expiry of 21 (Twenty-One) Working Days from the date of the DPS. Further, in accordance with Regulation 24(1) of the SEBI (SAST) Regulations, 2011, the Acquirer has made changes to the current board of directors of the Target Company by appointing additional directors to represent them.
 - Background of the Offer – point 7 on page no 16 has been updated** - Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, 2011, the Acquirer has acquired control over the Target Company and has been categorized as the promoter of the Target Company in accordance with the provisions of SEBI (LODR) Regulations, 2015. The Acquirer will exercise joint control of and over the Target Company and became a promoter along with other member forming part of the Promoter who are not parties to the Share Purchase Agreement and non-traceable promoters as on the date of this LOF. Further, pursuant to the completion of the Underlying Transaction on April 27, 2026, the Sellers have ceased to hold any Equity Shares of the Target Company and have relinquished control and management of the Target Company in favor of the Acquirer and have been declassified from the promoter category, in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations, 2015.

- vi. **Background of the Offer – point 10 on page no. 16 has been updated** - The Board of Directors of the Target Company has been reconstituted on April 27, 2026 whereby:

a. Other than Mr. Suresh Rajasekar (Non-Executive Independent Director), Mr. Velli Paramasivam (Non-Executive Independent Director) and Mr. Syed Munnavar Hussain (Non-Executive Independent Director), the directors on the board of directors of the Target Company, viz. (i) Likhitta Dugar (Whole Time Director) and (ii) Annjana Dugar (Non-Executive Non-Independent) "Erstwhile Target Company Directors" have tendered their resignation on April 27, 2026 to the Board of Directors of the Target Company, in accordance with Regulation 24 of SEBI (SAST) Regulations, 2011.

b. Mrs. Aksha Mohit Kamboj (Additional Director Non-Executive), Mr. Sukumar Anand Shetty (Additional Director Non-Executive) and Ms. Vaishali Sharad Lad (Additional Director Non-Executive) were appointed as Additional Directors of the Target Company on April 27, 2026 subject to the approval of the shareholders in the General Meeting.

- vii. **Background of the Offer – point 14 on page no. 16 updated** - The Acquirer and their UBOs/Controllers confirm that they have not been prohibited by SEBI or any statutory or regulatory authority (Indian/Foreign) from dealing in securities, pursuant to the terms of any directions issued under Section 11B of the SEBI Act or under any regulations made under the SEBI Act.

- viii. **Background of the Offer – point 16 on page no. 17 updated** – As on date of this LOF, except Mrs. Aksha Mohit Kamboj, Mr. Sukumar Anand Shetty and Ms. Vaishali Sharad Lad appointed who have been appointed as Additional Directors on the Board of Directors of the Target Company, no other person has been nominated or is representing the Acquirer is on the Board of Directors of the Target Company.

- ix. **Background of the Offer – point 17 on page no. 17 updated** – As on date of this LOF, no complaint has been received by the Target Company or Manager to the Open Offer in relation to the proposed open offer or the valuation of offer price.

- x. **Background of the Offer – point 18 on page no. 17 updated** – As on date of this LOF, no regulatory actions / administrative warnings / directions subsisting or proceedings pending against the Acquirer, its Promoters/Shareholders/UBOs and Directors and the Target Company, its Promoters or directors or KMPs, Manager to the Open Offer and RTA under SEBI Act, 1992 and Regulations made there under or by any other Regulator.

- xi. **Background of the Offer – point 19 on page no. 17 updated** – As on date of this LOF, no action has been taken or penalties have been levied by SEBI / RBI/Stock Exchanges under SEBI Act, 1992 and regulations made there under against the Acquirer, its Promoters/Shareholders/UBOs and Directors and the Target Company, its Promoters or directors or KMPs, Manager to the Open Offer and RTA.

- xii. **Details of the proposed Offer – point no. 5 on page no. 18 updated** - As on the date of this LOF, there is only one class of Equity Shares and there are: (i) outstanding convertible securities which are convertible into Equity Shares (such as depository receipts, fully convertible debentures, warrants, or employee stock options), issued by the Target Company and/or, (ii) Equity Shares carrying differential voting rights. The Target Company had 99,01,931 partly paid-up equity shares, in respect of which the call money remains unpaid. The Board of Directors of the Target Company at its meeting held on January 09, 2026, has approved the forfeiture of the aforesaid partly paid-up equity shares pursuant to a duly passed Board Resolution and has further decided to cancel the said forfeited shares. Further, BSE vide notice no. 20260511-25 dated May 11, 2026 informed that the Target Company has forfeited 99,01,931 Equity Shares. However, corporate action for effecting the forfeiture is still under process as on the date of this Letter of Offer.

- xiii. **Details of the proposed Offer – point no. 8 on page no. 18 updated** – Except for the acquisition of the Sale Shares i.e., 35,89,080 (Thirty Five Lakh Eighty Nine Thousand and Eighty) fully paid-up Equity Shares, representing 34.58% (Thirty Four Point Five Eight Percent) on April 24, 2026 and April 27, 2026 pursuant to the SPA and consummation of the Underlying Transaction, the Acquirer has not acquired any Equity Shares of the Target Company after the date of PA i.e., Tuesday February 24, 2026 and up to the date of this LOF.

- xiv. **Details of the proposed Offer – point no. 9 on page no. 18 inserted** – The Equity Shares of the Target Company are listed on the BSE. The Acquirer has no intention to delist the Target Company pursuant to this Open Offer.

- j. Under Paragraph IV "Object of the Acquisition/Offer" point 3 on page no. 20 the following addition has been made-
The consummation of the Share Purchase Agreement was completed on April 27, 2026, pursuant to which the Acquirer acquired joint control of and over the Target Company. Further, at its meeting held on April 27, 2026, the Board of Directors of the Target Company noted the earlier approvals granted for disposal of old second-hand machinery and further noted that efforts are being continued on a best-efforts basis. The Target Company has confirmed that to the extent required under the applicable provisions of the Companies Act, 2013, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and other applicable laws, the necessary approvals of the shareholders and/or other statutory or regulatory authorities shall be obtained prior to giving effect to such disposal.

- k. Under paragraph V – "Background of the Acquirers" the following update has been carried out-

- The following point has been updated in clause no. (i) under point no. 1 on page no. 21-
The Corporate Identification Number ("CIN") of the Acquirer is U64990MH2017PTC301477.
- The following point has been updated in clause no. (iii) under point no. 1 on page no. 21-
The Net worth of Acquirer as on March 31, 2026 is ₹ 66,145.63/- Lakhs (Rupees Sixty Six Thousand One Hundred and Forty Five Lakhs and Sixty Three Thousand Only) as certified by Satyaprakash Singh (Membership No. 154037), Partner of M/s. S. Satyaprakash & Co LLP, Chartered Accountants, Firm Registration Number: W100970, having their office at 412-414, Jolly Bhavan-1, Plot No. 10, Vithaldas Thackersay Marg, Churchgate, Mumbai – 400020, Maharashtra, India; Tel. No.: 022-35220433; Email id: info@satyaprakashandco.com; vide certificate dated June 02, 2026 bearing Unique Document Identification Number (UDIN) – 26154037HETGLC7571.
- The following table has been inserted/updated in clause no. (vii) under point no. 1 on page no. 21 & 22-

Sr. No.	Shareholder's Category	Number of shares held	% of holding held
1	Promoters	5,50,50,000	9.79
2	FI/ Mutual Funds/ Fis/ Banks	0	0.00
3	Public	50,76,40,000	90.21
	Total	56,26,90,000	100.00

S.N.	Name of Shareholders	Category	No. of Shares	% of holding
1	Sukumar Anand Shetty and Mohit Bharatiya - Trustee on behalf of Harmony Trust*	Promoter	1,66,31,861	2.96
2	Aksha Mohit Kamboj and Mohit Bharatiya -Trustee on behalf of Dream Trust*	Promoter	1,66,31,861	2.96
3	Vaishali Sharad Lad - Trustee on behalf of Mahadev Private Trust*	Promoter	2,17,36,178	3.86
4	Sukumar Anand Shetty	Promoter and Managing Director	50,100	0.01
5	Aksha Mohit Kamboj	Shareholder and Director	2,40,000	0.04
6	Ashutosh Janak Kumar Thakur	Shareholder and Director	50,000	0.01
7	Vaishali Sharad Lad	Shareholder and Director	50,000	0.01
8	Mohit Bharatiya and Aksha Mohit Kamboj jointly on behalf of Harmony Enterprises (Partnership Firm) ^	Shareholder	22,37,55,000	39.77
9	Mohit Bharatiya and Aksha Mohit Kamboj jointly on behalf of Aspect Enterprises (Partnership Firm) ^	Shareholder	28,32,05,000	50.33
10	Shivashree Kalluram Yadav	Shareholder	25,000	0.00
11	Deviyagar Ramdhari Singh	Shareholder	25,000	0.00
12	Jitendra Gulshan Kapoor	Shareholder	50,000	0.01
13	Mohit Bharatiya	Shareholder	2,40,000	0.04
	Total		56,26,90,000	100

^ The profit/(loss) sharing ratio in both partnership firms is equal between Mr. Mohit Bharatiya and Mrs. Aksha Mohit Kamboj.

*Details of Settlor and Beneficiaries of the Trusts:

a. Harmony Trust
Settlor – Mr. Mohit Bharatiya and Mrs. Aksha Mohit Kamboj
Beneficiaries - Master Avyaan Mohit Kamboj and Ms. Mishika Mohit Kamboj and Mrs. Aksha Mohit Kamboj

b. Dream Trust
Settlor – Mr. Mohit Bharatiya and Mrs. Aksha Mohit Kamboj
Beneficiaries - Master Avyaan Mohit Kamboj and Ms. Mishika Mohit Kamboj

c. Mahadev Private Trust
Settlor – Mr. Mohit Bharatiya and Mrs. Aksha Mohit Kamboj
Beneficiaries - Master Avyaan Mohit Kamboj and Ms. Mishika Mohit Kamboj

- iv. The updates in the financial information has been made so as to include the unaudited provisional consolidated financial information for the year ended March 31, 2026 which is certified by Statutory Auditor on page no. 23, 24, 25 and 26.

- v. The following point has been updated in clause no. (ix) under point no. 1 on page no. 26-

As on date of this LOF, other than (a) Mrs. Aksha Mohit Kamboj; (b) Mr. Sukumar Anand Shetty and (c) Ms. Vaishali Sharad Lad who are directors on the board of directors of the Target Company and appointed as an additional director on the board of directors of the Target Company on April 27, 2026, there are no common directors on the board of the Acquirer and the Target Company. Further, except the acquisition of Sale Shares by the Acquirer pursuant to the consummation of Underlying Transaction on April 24, 2026 and April 27, 2026 and acquisition of management control over the Target Company on April 27, 2026, the Acquirer, its promoters and its directors do not have direct or indirect connection or relation with the Target Company, its Erstwhile Target Company Promoters and the Erstwhile Target Company Directors.

- vi. The following point has been updated in clause no. (x) under point no. 1 on page no. 26-
The Acquirer, its promoters and its directors, do not have any direct or indirect connection or relation with the public shareholders of the Target Company as per the Benpos as on Identified Date i.e. May 26, 2026.

- vii. The following point has been updated in clause no. (xi) under point no. 1 on page no. 26-
The promoters of the Acquirer are directly connected or related with the public shareholders of the Acquirer.

- viii. The following point has been updated in clause no. (xii) under point no. 1 on page no. 27-
The Public Shareholders of the Acquirer do not have any direct or indirect connection or relation with the Erstwhile Target Company Promoters and the Erstwhile Target Company Directors. However, the Mrs. Aksha Mohit Kamboj; (b) Mr. Sukumar Anand Shetty and (c) Ms. Vaishali Sharad Lad who are shareholders and Directors in Acquirer are also the Directors in the Target Company.

- ix. The following point has been updated in clause no. (xiv) under point no. 1 on page no. 27-
The Acquirer, its shareholders and UBOs/Controllers have not prohibited by SEBI and any statutory or regulatory authority (Indian/Foreign) from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act, 1992, as amended ("SEBI Act") or under any other Regulation made under the SEBI Act.

- x. The following point has been updated in clause no. (xvi) under point no. 1 on page no. 27-
The Acquirer, its shareholders and directors have not been categorized or declared as "willful defaulter" by any bank or financial institution or consortium thereof in accordance with the guidelines on willful defaulters issued by the Reserve Bank of India, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations, 2011.

- xi. The following point has been updated in clause no. (xx) under point no. 1 on page no. 27-
The contingent liabilities of Acquirer as on September 30, 2025 is Nil as certified by Satyaprakash Singh (Membership No. 154037), Partner of M/s. S. Satyaprakash & Co LLP, Chartered Accountants, Firm Registration Number: W100970, having their office at 412-414, Jolly Bhavan-1, Plot No. 10, Vithaldas Thackersay Marg, Churchgate, Mumbai – 400020, Maharashtra, India; Tel. No.: 022-35220433; Email id: info@satyaprakashandco.com; vide certificate dated February 24, 2026 bearing Unique Document Identification Number (UDIN) – 26154037WCWPWL3824. Further, as per the confirmation received from the Acquirer there are no contingent liability as per the limited reviewed financial statements as on March 31, 2026.

- xii. The following repeated point has been deleted under point no. 1 on page no. 27-
Acquirer belongs to Aspect Global Group.

- xiii. The following point has been updated in clause no. (xxvi) under point no. 1 on page no. 28-
As on date, there are no regulatory actions / administrative warnings / directions subsisting or proceedings pending under SEBI Act 1992 and regulations made thereunder against the Acquirer and its Promoters/Shareholders/Ultimate Beneficial Owners and Directors.

- xiv. The following point has been updated in clause no. (xxviii) under point no. 1 on page no. 28-
As on date, there are no actions taken or penalties levied by SEBI / RBI/Stock Exchanges under the SEBI Act, 1992 and regulations made there under against the Acquirer and its Promoters/Shareholders/Ultimate Beneficial Owners and Directors.

- xv. The following point has been updated in clause no. (xxix) under point no. 1 on page no. 28-
The pictorial representation of Holding/Ownership structure of Acquirer along with the details of Ultimate Beneficial Owner has been included in the Letter of Offer:

- i. Under Paragraph VI- "Details of the Sellers" the following update has been carried out

Update has been made under following points;

- i. **Point no (i) on page 29 of LOF** - Pursuant to the consummation of the Underlying Transaction on April 24, 2026 and April 27, 2026, the Acquirer has acquired joint control of and over the Target Company and became a promoter along with other member forming part of the Promoter who are not parties to the Share Purchase Agreement and non-traceable promoters and has been categorised as promoter of the Target Company, in terms of the SEBI (LODR) Regulations. Further, pursuant to the consummation of the Underlying Transaction, the Sellers have ceased to be the promoters of the Target Company with effect from April 27, 2026, in accordance with Regulation 31A of the SEBI (LODR) Regulations.

- ii. **Point no (ii) on page 29 of LOF** - The Sellers were part of the promoter and promoter group of the Target Company.

- iii. **Point no (iv) on page 30 of LOF** - The Sellers are not categorized as 'willful defaulters' by any bank or financial institution or consortium thereof, in accordance with the guidelines on willful defaulters issued by the RBI, in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations

- iv. **Point no (y) on page 30 of LOF** - The Sellers are not categorized/declared as 'fugitive economic offenders' under Section 12 of the Fugitive Economic Offenders Act, 2018, in terms of Regulation 2(1)(ja) of the SEBI (SAST) Regulations.

- m. Under paragraph VII – "Background of the Target Company-Iykot Hitech Toolroom Limited" the following Updates/Insertions/Deletions has been carried out:

- Point no. 2 on page no. 31 has been updated - Tel No: 8828846847, Email id: info@iykot.com;
- Point no. 5 on page no. 31 has been updated - As on the date of this LOF, the composition of the Board of Directors along with their shareholding in the Target Company is as follows:

S.N.	Name of the Director	Designation*	DIN	No. of shares held	Date of Appointment
1	Mrs. Aksha Mohit Kamboj	Additional Director – Non-Executive	03347200	0	27/04/2026
2	Mr. Sukumar Anand Shetty	Additional Director – Non-Executive	03540525	0	27/04/2026
3	Ms. Vaishali Sharad Lad	Additional Director – Non-Executive	10252839	0	27/04/2026
4	Mr. Suresh Rajasekar	Non-Executive Independent Director	07706731	0	19/10/2022
5	Mr. Syed Munnavar Hussain	Non-Executive Independent Director	07939900	0	19/10/2022
6	Mr. Velli Paramasivam	Non-Executive Independent Director	09766538	0	19/10/2022

(Source: www.mca.gov.in and www.bseindia.com)

*The Erstwhile Target Company Directors resigned from their respective positions with effect from April 27, 2026.

- iii. Point no. 6 on page no. 32 has been inserted- As on date of this LOF, other than (a) Mrs. Aksha Mohit Kamboj; (b) Mr. Sukumar Anand Shetty and (c) Ms. Vaishali Sharad Lad who are directors on the Board of Directors of the Target Company and appointed as an additional director on the board of directors of the Target Company on April 27, 2026, there are no common directors on the board of the Acquirer and the Target Company.

- Notes:**
1. The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of relevant statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations, 2011.
 2. The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations, 2011. It is clarified that all the Public Shareholders equity shareholders of the Target Company (registered or unregistered) (except the Acquirers and the Promoters of the Target Company) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.
 3. Actual date of receipt of SEBI Observation Letter.
 4. There has been no competing offer to this Open Offer.
13. The Acquirer accept the full and final responsibility for the information contained in this Offer Opening Public Announcement and Corrigendum and for the fulfilment of their obligations laid down in the SEBI (SAST) Regulations, 2011 and a copy of this Offer Opening Public Announcement and Corrigendum shall also be available on the website of SEBI, BSE and Manager to the Open Offer.
14. This Offer Opening Public Announcement and Corrigendum will also be available on the website of SEBI at www.sebi.gov.in and on the website of Manager to the Open Offer at www.saffronadvisor.com.

ISSUED BY THE MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRERS		REGISTRAR TO THE OPEN OFFER
SAFFRON ***** energising ideas Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India. Tel. No.: +91 22 49730394; Email: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com; Investor grievance id: investorgrievance@saffronadvisor.com; SEBI Registration No.: INM000011211; Validity: Permanent Contact Person: Pooja Jain / Shivam Sharma		CAMEO Cameo Corporate Services Limited Subramanian Building, No. 1, Club House Road, Chennai- 600002, Tamil Nadu, India Tel. No.: +91 44 4002 0700 / 2846 0390; E-mail id: rights@cameoindia.com; Investor Grievance id: investor@cameoindia.com; Website: www.cameoindia.com; SEBI Registration No.: INR000003753 Validity: Permanent Contact Person: K Sreepriya

Place: Mumbai
Date: June 08, 2026